GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS *****

LOK SABHA

STARRED QUESTION NO. *17 TO BE ANSWERED ON 18.07.2018

Companies Violating Employment Laws/Norms

***17. SHRI RAJESH KUMAR DIWAKER:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the existing laws/norms/guidelines/rules in vogue are being followed by all the companies/firms/industries including the private and foreign companies situated/setup in India for providing employment across various fields including education/social security/women development etc.;

(b) whether the Government is aware that recently many companies especially Andheri East, Mumbai situated companies have violated such norms by withdrawing the offer(s) of employment made to the brilliant students of various colleges in the country including St. Stephens College of Delhi just four/five days before the date of their joining, if so, the details thereof and the reasons therefor;

(c) whether the Government has taken note of the fact that the educational as well as career opportunities of such students have come to a halt and are at stake as a result of it, if so, the details thereof and the reaction of the Government thereto along with the remedial steps taken by the Government in this regard; and

(d) the legal action taken/proposed to be taken by the Government to black list such companies including the aforesaid one and direct them to compensate the affected students by paying at least ten years salary and perks to them without any delay ?

<u>ANSWER</u> MINISTER OF LAW & JUSTICE AND ELECTRONICS AND INFORMATION <u>TECHNOLOGY</u> (SHRI RAVI SHANKER PRASAD)

(a) to (d): The information is being collected and will be laid on the Table of the House.